

Import of e-waste in the country

174. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that electronic waste (e-waste) from other countries is imported into the country;
- (b) if so, the amount of such e-waste imported into the country; and
- (c) the details of manner in which such e-waste is disposed?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) As per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, import of e-waste for disposal is not permitted. Under the Rules, import is permitted only for recycling or recovery or reuse with the permission of the Ministry of Environment and Forests. The Ministry has also notified the E-Waste (Management and Handling) Rules, 2011 for effective management of e-waste in the country, Under the Rules, the producers are responsible for collection of e-waste generated from the end of life of their products by setting up collection centers or take back systems individually or collectively. E-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committees.

Environment performance index list

175. SHRI AJAY SANCHETI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Planning Commission has drawn an environment performance index list;
- (b) if so, the details thereof, State-wise;
- (c) whether some States have set up sewage treatment capacity ranging from 0 to 50 per cent;
- (d) If so, the States which fall in these ranges; and
- (e) the names of best performing States as per this index?